

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
STARRED QUESTION No. *147
TO BE ANSWERED ON 12.03.2025

**CASTE CERTIFICATES FOR PEOPLE BELONGING TO SCHEDULED CASTES
AND SCHEDULED TRIBES**

***147 # Shri Digvijaya Singh:**

Will the Minister of **Tribal Affairs** be pleased to state:

- (a) whether Government had given any instruction on August 6, 1984 to issue caste certificates to people belonging to Scheduled Caste and Scheduled Tribes category in all the States;
- (b) if so, whether there is a provision to keep the status of Scheduled Caste and Scheduled Tribes in Madhya Pradesh intact for the people of the said category who have immigrated from other States as per the given instruction; and
- (c) if so, whether the children of families, migrated from Chhattisgarh and Maharashtra, who were born in Madhya Pradesh would be exempted from submitting 50 years of revenue records to obtain caste certificates?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI JUAL ORAM)

(a) to (c): A statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (c) of Rajya Sabha Starred Question No. 147 for answer on 12.03.2025 raised by # Shri Digvijaya Singh regarding "Caste certificates for people belonging to Scheduled Castes and Scheduled Tribes"

(a) to (b): Scheduled Tribes are notified under Article 342 of the Constitution. The communities so notified are State, community and area specific. In order to remove the difficulties faced by persons belonging to Scheduled Castes (SCs) and Scheduled Tribes (STs), who have migrated from one State/ Union Territory (UT) to another, in obtaining caste certificate from the State/ UT to which they have migrated, the form of Scheduled Caste/Scheduled Tribe certificate was revised and circulated among the Chief Secretaries of all State Governments and UT Administrations vide Ministry of Home Affairs' letter dated 06.08.1984, wherein it had been clarified that the prescribed authority of a State Government/ UT Administration may issue the SC/ ST certificate to a person who has migrated from another State/UT on the revised form of certificate on the production of a genuine certificate issued to his father by the prescribed authority of the State /UT of the father's origin, after satisfying themselves of correctness of the certificate after proper verification based on the revenue records/through reliable enquiries. It was further clarified that the Scheduled Caste/Scheduled Tribe person on migration from the State of his origin to another State will not lose his status as Scheduled Caste/Scheduled Tribe but he will be entitled to the concessions/benefits admissible to the Scheduled Castes/Scheduled Tribes from the State of his origin and not from the State where he has migrated. The Ministry of Home Affairs' letter dated 06/08/1984 is attached as **Annexure**.

(c): The State Government of Madhya Pradesh has informed that in compliance with the order passed by the Hon'ble High Court of Madhya Pradesh, Gwalior Bench, in Writ Petition No. 5664/05 (PIL) dated October 7, 2006, regarding individuals originally residing in Chhattisgarh, the General Administration Department issued Circular No. F 7-13/2004/आ.प्र./एक dated June 27, 2011. As per this circular, individuals who were originally from the Chhattisgarh region under the undivided Madhya Pradesh and had permanently settled in Madhya Pradesh before the implementation of the Madhya Pradesh State Reorganization Act, 2000, and who continue to reside in Madhya Pradesh, shall be eligible to obtain a caste certificate under the same conditions as individuals originally belonging to Madhya Pradesh. This applies only if their caste is notified as a Scheduled Caste or Scheduled Tribe in both Madhya Pradesh and Chhattisgarh. There is no instruction as above for the State of Maharashtra.

It is informed that the responsibility of verification of social status and issuance of Caste/Community Certificates rests with the State/UT administration concerned.

Annexure referred to in Rajya Sabha Starred Question No. 147 for 12.03.2025

No. BC-16014/1/82-SC & BCD-I
Government of India/Bharat Sarkar
Ministry of Home Affairs/Grih Mantralaya

New Delhi, the 6th August, 1984.

To

The Chief Secretaries of All State Governments and U.T. Administrations.

Subject: - Verification of claim of candidates belonging to Scheduled Castes and Scheduled Tribes and migrants from other States/Union Territories—Form of certificate—Amendment to.

Sir,

I am directed to refer to this Ministry's letter of even number dated the 18.11.1982 and the Department of Personnel and Administrative Reforms letter No. 36012/6/76/Est. (SCT), dated the 29/10/1977 on the above subject and to say that the form of Scheduled Caste/Scheduled Tribe certificate enclosed with the aforesaid letters has been further revised consequent upon coming into force of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976 and keeping in view the difficulty being experienced by the persons belonging to the Scheduled Castes and Scheduled Tribes in obtaining community certificates on migration from their States of origin to another for the purpose of employment, education etc. The revised caste/tribe form of certificate is enclosed herewith. It is requested that a copy of the revised form of certificate may please be brought to the notice of all the competent authorities who have been empowered to issue such certificates. The list of competent authorities who have been empowered to issue the Scheduled Caste/Scheduled Tribe certificates circulated by the Department of Personnel and Administrative Reforms in their letter No. 13/2/74-Est. (SCT), dated, the 05/08/1975 has also been incorporated in the enclosed revised form.

2. The instructions issued in this Ministry's letter of even number dated the 18.11.1982 will continue. It is, however, clarified that the Scheduled Caste/Scheduled Tribe person on migration from the State of his origin to another State will not lose his status as Scheduled Caste/Scheduled Tribes but he will be entitled to the concessions/benefits admissible to the Scheduled Castes/Scheduled Tribes from the State of his origin and not from the State where he has migrated. All competent authorities may be advised under intimation to this Ministry to issue the Scheduled Caste/Scheduled Tribe certificates on the revised form of certificate henceforth after satisfying themselves of correctness of the certificate after proper verification based on the revenue records/through reliable enquiries. The list of the competent authorities empowered and incorporated in the form may please be followed strictly. No other authority may be authorized to issue the Scheduled Caste/Scheduled Tribe certificates.

Yours faithfully,

Sd/-
BK Sarkar
Joint Secretary to Govt. of India

1. Secretary, Union Public Service Commission, Dholpur House, New Delhi (with 15 S/cs).
2. Secretary, Staff Selection Commission, CGO Complex, Block No.12, Lodi Road, New Delhi (with 15 S/cs).
3. All the Ministries/Departments, Government of India.
4. Secretary, Commission for Scheduled Castes/Scheduled Tribes, Lok Nayak Bhawan, New Delhi.
5. Commissioner for Scheduled Castes & Scheduled Tribes, R.K. Puram, New Delhi.
6. All Directors/Deputy Directors for Scheduled Castes and Scheduled Tribes.
7. Comptroller and Auditor General of India.
8. Election Commission of India.
9. Lok Sabha Secretariat (SC/ST Branch) with spare copies).
10. Lok Sabha Secretariat (Administration Branch).
11. Ministry of Defence (D-FS)
12. Bureau of Public Enterprises (Management Division).
13. Ministry of Home Affairs (Planning Cell) for taking necessary action so far as Union Territories are concerned
14. Department of Personnel and Administrative Reforms. Estt. SCT, Administration I, II, AIS(I), (III), (IV), CS(I), (II), (III), Estt.(B), (C), (D), IES, ISS, AVD(II), CD(IV), EO(MM), and Welfare Sections.
15. All attached and subordinate offices of the Department of personnel and Administrative Reforms.
16. All Sections in SC&BCD Division/T.D. Division, Administration)(A), (B),II Sections in the Ministry of Home Affairs.
17. One copy to be retained in F.No.BC-12020/2/76-SCT.I.

Sd/-
(B.K. Sarkar)
Joint Secretary to the Govt.of India

Form of certificate to be produced by a candidate belonging to a Scheduled Caste or Scheduled Tribe in support of his claim

FORM OF CASTE CERTIFICATE

This is to certify that Shri/Shrimati*/Kumari*son/daughter*of
.....ofvillage*/town*.....in
district/Division*.....of the State/Union
Territory*.....belongs to the.....Caste/Tribe* which is
recognised as a Scheduled Caste
Scheduled Tribe*

Under:

- @ The Constitution (Scheduled Castes) Order, 1950.
- @ The Constitution (Scheduled Tribes) Order, 1950.
- @ The Constitution (Scheduled Caste) (Union Territories) Order, 1951.
- @ The Constitution (Scheduled Tribes) (Union Territories) Order, 1951.[as amended by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956, the Bombay Reorganisation Act, 1960, the Punjab Reorganisation Act, 1966, the State of Himachal Pradesh Act, 1970, the North Eastern Areas (Reorganisation) Act, 1971 and the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976].
- @ The Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956.
- @ The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959.
- @ The Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.
- @ The Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962.
- @ The Constitution (Pondicherry) Scheduled Castes Order, 1964.
- @ The Constitution Scheduled Tribes (Uttar Pradesh) Order, 1967.
- @ The Constitution (Goa, Daman & Diu) Scheduled Castes Order, 1968.
- @ The Constitution (Goa, Daman & Diu) Scheduled Tribes Order, 1968.
- @ The Constitution (Nagaland) Scheduled Tribes Order, 1970.
- @ The Constitution (Sikkim) Scheduled Castes Order, 1978.
- @ The Constitution (Sikkim) Scheduled Tribes Order, 1978.

%2. Application in the case of Scheduled Castes/Scheduled Tribes persons who have migrated from one State/Union Territory Administration:

This certificate is issued on the basis of the Scheduled Caste/Scheduled Tribe certificate issued to Shri/Shrimati*.....father/mother of Shri/Shrimati/Kumari*.....ofvillage*/town*.....indistrict Division.....of the State/Union Territory*..... who belongs to theCaste/Tribe* which is recognised as a Scheduled Caste
Scheduled Tribe
in the State/Union Territory*..... issued by the..... (name of prescribed authority) vide their No..... dated.....

%3. Shri*/Shrimati*/Kumari*..... and/or his /her* Family ordinarily reside(s) in village/town* ofDistrict/Division of the State/Union Territory of.....

Signature

**Designation

(With Seal of Office)

Place

State .

Union Territory

Date

* Please delete the words which are not applicable

@ Please quote specific Presidential Order

% Delete the paragraph which is not applicable.

Note: The term "Ordinarily resides(s)" used here will have the same meaning as in Section 20 of the Representation of the People Act, 1950.

** List of authorities empowered to issue Scheduled Caste / Scheduled Tribe Certificates:-

1. District Magistrate/Additional District Magistrate/Collector/Deputy Commissioner/ Additional Deputy Commissioner/ Deputy Collector / 1st Class Stipendiary Magistrate/ City Magistrate/Sub-Divisional Magistrate/ Taluk Magistrate / Executive Magistrate/ Extra Assistant Commissioner. (not below the rank of 1st Class Stipendiary Magistrate)
2. Chief Presidency Magistrate/Additional Chief Presidency Magistrate/Presidency Magistrate.
3. Revenue Officers not below the rank of Tehsildar.
4. Sub-Divisional Officer of the area where the candidate and /or his family normally resides.
5. Administrator / Secretary to Administrator/Development Officer (Lakshadweep Islands).
